

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
Appeal No.-304/252/ND/2023

IN THE MATTER OF:

Income Tax officer Ward 22(3)

....Applicant

Vs.

RoC & Ors. {3} (Swag Production (P) Limited)

.....Respondent

SECTION

U/s 252

Order delivered on 13.12.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Puneet Rai, Sr. Standing Counsel with Mr. Nikhil Jain

For the Respondent :

ORDER

This is an application filed by the Income Tax Department under Section 252 of the Companies Act, 2013 seeking restoration of the name of the Respondent Company, which was struck down by the RoC in terms of order under Section 248 of the Companies Act, 2013. Heard the submissions made by the Ld. Counsel on behalf of the Income Tax Department. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **24.01.2024**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)